

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-560/ND/2018

In the matter of:

M/s. Gromax India
Vs.
SBO Export Pvt. Ltd.

....**Applicant**

...**Respondent**

Under Section: 9 of IBC.

Order delivered on 23.07.2018

CORAM

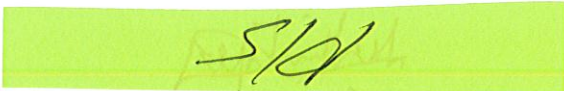
**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Yogender Singh, Proxy-counsel
For the Respondent :

ORDER

Learned proxy-counsel states that there is some medical emergency in the family of main counsel, hence he is not available. Hence request adjournment. For further consideration on 27.07.2018.

Mukesh


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**